

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:444
ANSWERED ON:23.11.2011
PENDING CASES IN CIC
Jeyadural Shri S. R.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether pending cases with the Central Information Commissioner are on the rise;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to ensure that cases do not remain unsettled for unduly long period of time and applications under the Right to Information Act are settled expeditiously?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Yes, Madam.

(b): Details of pendency of appeals and complaints in the Central Information Commission are given below:-

Period	No. of cases
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As on 01.04.2008	6820
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As on 01.04.2009	8924
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As on 01.04.2010	12242
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As on 01.08.2011	17046
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Pendency in the Commission has increased because of manifold increase in the number of RTI applications made to Central Public Authorities and consequently number of appeals/complaints filed with the Commission.

(c): The Government has taken several steps like issue of guidelines for the Central Public Information Officers and First Appellate Authorities enabling them to supply information/dispose of first appeal effectively resulting into less number of appeals to the Commission, sanction of additional posts for the Commission etc. the Commission on its part launched special drive to clear the pendency of appeals/complaints.